

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 102  
CP No. (IB)- 318/7/JPR/2019  
Under Section 7 of IBC, 2016

**In the matter of:**

**Mr. Nawal Kishore Dangayach**

**...Financial Creditor**

**Versus**

**Guru Pragya Infra Pvt. Ltd.**

**... Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Akanksha Noval, Adv.

For the Corporate Debtor : None-appeared

**ORDER**

Heard Ms. Akanksha Noval, Adv. appearing on behalf of the Petitioner/  
Financial Creditor. No one appears on behalf of the Respondent/ Corporate  
Debtor. On the previous date of hearing, learned counsels for both parties were  
directed to file written submissions. Ms. Akanksha Noval, Adv. submits that she  
is unable to file written submissions through e-filing due to some technical issues.  
However, she has filed written submissions on the email address of Registrar,  
NCLT, Jaipur Bench. List the matter on 21.10.2022.

Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

September 27, 2022

NK